

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.63/2015
In
OA No.1427/2012**

this the 22nd day of February, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Saurabh Kumar
S/o Shri Anand Prakash Sinha
R/o Quarter No.A-17, Type II
ESI Colony, Hospital Complex
Sector-15, Rohini, New Delhi Petitioner.

(By Advocate: Shri L.R.Khatana)

VERSUS

Shri Anil Kumar Aggarwal
Director General
Employees' State Insurance Corporation
Panchdeep Bhawan
Comrade Inderjeet Gupta (CIG) Marg
New Delhi – 110 002.Contemnors/Respondents.

(By Advocate: Ms. Ishita Baruah for Shri Gaurang Kanth)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard, learned counsel for the petitioner and learned counsel for the respondents.

2. It is submitted that the Hon'ble High Court of Delhi in WP (C) 2853/2015 filed against the orders of this Tribunal has been granted the stay, which is not disputed by the learned counsel for the applicant.

3. In the circumstances, the Contempt Petition is closed and notices issued to the respondents are discharged. However, the applicant is at

liberty to avail his remedies, in accordance with law, after the Writ Petition is finally decided. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

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